

MR. CHAIRMAN: The Special Financial Assistance to the State of Bihar Bill, 2023, Shri A. D. Singh.

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill to provide for special financial assistance to the State of Bihar for providing impetus to the economic capability of the State administration; for implementation of development and welfare schemes for women, children, citizens, scheduled castes, scheduled tribes, other backward classes and poor people in the State and for the proper utilization of its resources and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI A. D. SINGH: Sir, I introduce the Bill.

The Indian Penal Code (Amendment) Bill, 2023 (insertion of new Section 377A)

MR. CHAIRMAN: The Indian Penal Code (Amendment) Bill, 2023 (insertion of new Section 377A), Shri A. D. Singh.

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

The question was put and the motion was adopted.

SHRI A. D. SINGH: Sir, I introduce the Bill.

The Compulsory Teaching of Lifestyle for Environment (LiFE) in Schools Bill, 2023

MR. CHAIRMAN: The Witness Protection Bill, 2023, Shri S. Niranjan Reddy; not present. The Compulsory Teaching of Lifestyle for Environment (LiFE) in Schools Bill, 2023, Shri Biplab Kumar Deb.

SHRI BIPLAB KUMAR DEB (Tripura): Sir, I move for leave to introduce a Bill to provide for compulsory teaching of Lifestyle for Environment (LiFE) in all schools throughout the country in order to enable students towards becoming Pro-Planet People in the 21st century and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI BIPLAB KUMAR DEB: Sir, I introduce the Bill.

MR. CHAIRMAN: The National Commission for Fishermen (Welfare and Support) Bill, 2023. Shri Masthan Rao Beeda, not present.

The Mental Healthcare (Amendment) Bill, 2023

SHRI SURENDRA SINGH NAGAR (Uttar Pradesh): Sir, I move for leave to introduce a Bill further to amend the Mental Healthcare Act, 2017.

The question was put and the motion was adopted.

SHRI SURENDRA SINGH NAGAR: Sir, I introduce the Bill.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2023

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

The question was put and the motion was adopted.

SHRI TIRUCHI SIVA: Sir, I introduce the Bill.

MR. CHAIRMAN: It has come to an end. The list has come to an end.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform hon. Members that the Business Advisory Committee in its meeting held today, on 8th December, 2023, has allotted time for Government Legislative Business as follows:

Consideration and return of the following Bills, after they are introduced, considered and passed by Lok Sabha:-

- | | |
|----------------------------------------------------------------------|------------------|
| (i) The Central Goods and Services Tax (Second) Amendment Bill, 2023 | Two hours |
| (ii) The Provisional Collection of Taxes Bill, 2023 | One hour |
-